GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 4839 TO BE ANSWERED ON 31ST MARCH. 2017

NUTRITION LABELLING

4839. SHRI P. NAGARAJAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Food Safety and Standards Authority of India (FSSAI) has any plan to notify any order on the line of US Food and Drug Administration which notified rules for the so called Nutrition Labelling of Standard Menu Items in restaurants and similar retail food establishments;
- (b) if so, the details thereof;
- (c) the reasons to take such decision on the line of US Government; and
- (d) the salient features of the proposed notification by FSSAI?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE)

(a) to (d): The standards relating to and pertinent food regulations are revised/upgraded from time to time to meet different requirements including those that have emerged in view of the new knowledge from scientific advancements. It has been decided by the Food Safety and Standards Authority of India (FSSAI) to amend the Food Safety and Standards (Packaging and Labelling) Regulations 2011, inter alia, to have a provision requiring Food Business Operators (FBOs), including restaurants, confectioners, food service vendors, halwais, etc., having FSSAI State/Central license to keep a record of nutritional information for food items served by them which should be made available on demand to the consumer. Such a provision in the Regulations will help in improving the eating habits of consumers and would enable them to make informed choice of the food and, thus, encouraging them for healthy food.

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